

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 34/59/14
CA. NO.

CORAM:



PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.03.2017

NAME OF THE COMPANY: M/s. Ajay Auto Ltd. & ors.

SECTION OF THE COMPANIES ACT: 59

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	R. D. MUKHERJEE	Adv.	Petitioner	
1.	Mr. Saurabh Kalia	} Adv	Respondent	
	Mr. Harshit Agarwal			
	Ms. Aishwarya Mishra			

ORDER

CA No.298/C-II/2015 filed by the Petitioner is pending disposal. Vide the said application, the petitioner seeks to implead the legal heirs of deceased Respondent No.2. Ld. Counsel for the respondent vehemently opposes the same on the grounds of having abated. Ld. Counsel for the petitioner submits that the respondents had failed to provide full details of the legal heirs in writing to them. The said application to implead the LRs has been filed by the petitioners upon liberty being granted by the Court notwithstanding non-communication by the respondents and, therefore, the plea of limitation would not come in their way. The second point for

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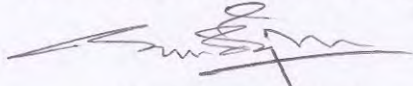




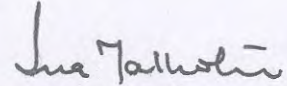
consideration is also that two of the three legal heirs are already parties to the list.

L It is pertinent to note that the shares of the deceased would have ~~developed~~ ^{devolved} upon the third legal heir at some point of time.

Ld. Counsel for the respondent may substantiate his objections. At his request, the case is adjourned to 06.3.2017.



(S.K. Mohapatra)
Member (Tech.)



(Ina Malhotra)
Member (Judicial)

